

Item No. 2

CBI Case No. 242/2019

CBI Vs. M. Waheed (Chinar CGHS)

25.09.2020.

Present:-

Sh. Neetu Singh, Ld. PP for CBI .

Proceedings qua A1 have already abated due to his death.

Sh. Amish Dabas, Ld. Counsel for A-2 P.R. Nair alongwith A-2 in person through VC.

Sh. D.B. Goswami, Ld. Counsel for A-3 Sanjay Bajaj, A-4 Usha Chander & A-5 M. Omkaram alongwith said accused in person through VC.

Sh. Dhruv Shukla, Ld. Counsel for A-6 F.D Malik alongwith A-6 in person through VC.

Sh. Harish Dasan & Sh. Rajiv Ranjan, Ld. Counsels for A-7.

Sh. Anil Kumar, Ld. Counsel for A-8 Raman Verma alongwith A-8 in person through VC.

A-7 A.K. Shankaran is absent.

Hearing was conducted today through Video Conferencing on Cisco Webex Meeting Platform facilitated by Ahlmad of the Court.

Mr. Harish Dasan Advocate submits that on account of lack of connectivity, accused A.K. Shankaran is unable to join today's proceedings through video conferencing from his native state Kerala.

Vide separate judgment announced through Video Conferencing, accused F.D. Malik has been convicted of the offence of conspiracy U/s 120B r/w sections 420, 468, 471 IPC. He has also been convicted of the offences u/s 420 & 468 IPC. However, he has been acquitted of all other charges.

All the remaining accused namely P.R. Nair, Sanjay Bajaj, Usha Chander, M. Omkaram, A.K. Shankaran and Raman Verma are hereby acquitted of all the charges. They shall file bail bonds u/s 437A Cr. PC during the course of the day positively and produce their sureties through video conferencing tomorrow i.e. 26.09.2020.

Arguments on the point of sentence qua convict F.D. Malik shall also be heard tomorrow i.e. 26.09.2020.

The Ahlmad is directed to send the copy of the order to the Computer Incharge, RADC, New Delhi who shall upload it on the official website of Delhi District Courts at the earliest.



(VIRENDER BHAT)
SPL. JUDGE (PC ACT): CBI-15
ROUSE AVENUE DISTRICT COURT
NEW DELHI/25.09.2020